

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.4387/2017
MA No. 3456/2018

New Delhi this the 4th day of February, 2019

HON'BLE MS. NITA CHOWDHURY, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)

Kunal Kalra (Age about 34 years) Group 'B',
S/o Sh. Subhash Kalra, R/o H.No.635/17,
Shivaji Nagar, Near SBI,
Khandsa Road, Gurgaon, (HR)-122001 - Applicant

(By Advocate: Mr.A.K. Bhakt)

Versus

Government of NCT of Delhi & Ors. Through

1. The Chief Secretary,
Government of NCT of Delhi,
Delhi Secretariat, IP Estate,
New Delhi-110002
2. The Chairman,
Delhi Subordinate Services Selection Board,
FC-18, Institutional Area,
Karkardooma, Delhi-110092
3. Dy. Secretary,
Delhi Subordinate Services Selection Board,
FC-18, Institutional Area,
Karkardooma, Delhi-110092
4. The Secretary,
Department of Education,
Govt. of NCT of Delhi,
Old Secretariat, Near Vidhan Sabha,
Civil Lines, New Delhi-110054 - Respondents

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):-

The applicant has filed this Original Application (OA),
claiming the following reliefs:-

“(I) To quash and set aside the impugned
Order/Rejection Notice No.213 dated 13.11.2017

(Annexure A/1) to the extent in respect of the applicant only and direct the respondents to include the name of the applicant in successful candidates at appropriate serial number of merit list.

(II) To direct the respondent to issue Offer of Appointment letter to the applicant for post of Drawing Teacher Post Code 208/14 under UR Category.

(III) To direct the respondents to produce the entire relevant records pertaining to this matter for proper adjudication.

(III) To award exemplary cost on the respondent for causing undue harassment.

(IV) To pass any other order or orders which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case."

2. When the matter is taken up, both the counsel for the parties are present and admit that the Review Result Notice No. 251 for the post of Drawing Teacher under Post Code 208/14 has been issued and the applicant has received the offer of appointment. In view of this, nothing remains to be decided in this OA and the same is closed as dismissed. MA No. 3456/2018 also stands dismissed. No costs.

(S. N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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